ITEM NO.10 Court 1 (Video Conferencing) SECTION XIV

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 9169/2020 (Arising out of impugned final judgment and order dated 30-06-2020 in WPC No. 3747/2020 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA Petitioner(s)

VERSUS

VIKRANT TONGAD Respondent(s)

(IA No.72282/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNEDJUDGMENT and IA No.72283/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date: 13-08-2020 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Tushar Mehta,SG

Mr. Balbir Singh, ASG

Mr. Gurmeet Singh Makker, AOR

Mr. Balendu Shekhar, Adv.

Mr. Rajat Nair, Adv.

For Respondent(s) Mr. Gopal Sankanarayanan, Sr. Adv.

Ms. Srishti Agnihotri, AOR

Mr. Vanshddep Dalima, Adv.

Mr. Vishal Sinha, Adv.

Ms. Nupur Raut, Adv.

Ms. Anmol Gupta, Adv.

UPON hearing the counsel the Court made the following O R D E R

Mr. Tushar Mehta, learned Solicitor General of India seeks permission to withdraw the special leave petition with liberty to file review petition before the High Court.

Permission, as sought for, is granted.

Accordingly, the special leave petition is dismissed as

withdrawn with the aforesaid liberty.

Needless to state that in case the petitioner fails before the High Court, it is permitted to approach this Court once again challenging the main order as well as the order passed in the review petition.

The contempt petition shall remain stayed till the disposal of the review petition.

(MADHU BALA) AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR